

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2019 &  
IA NO. 685 OF 2019**

**Dated: 5<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**SEP Energy Private Limited** ..... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Varun Pathak

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Samikrith Rao for R-2

**ORDER**

Objections shall be filed by the respondents within six weeks' time i.e. on or before 16.09.2019, after duly serving advance copy to the other side. Thereafter, rejoinder, if any, shall be filed within two weeks i.e. on or before 01.10.2019. after duly serving advance copy to the other side.

List the matter on **14.10.2019.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/pk*